

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 3960

TO BE ANSWERED ON FRIDAY, THE 24TH MARCH, 2023

Facilities in District Courts

**3960. SHRI DILIP SAIKIA:
SHRI RANJEETSINGH NAIK NIMBALKAR:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken note of the poor condition of courts including courtrooms of judges in District courts of North Eastern States and Satara, Solapur and Pune in Maharashtra;
- (b) if so, whether the Government proposes to modernise the said district courts; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)**

(a) to (c): A Centrally Sponsored Scheme (CSS) for development of judicial infrastructure is being implemented by the Government since 1993-94. The scheme aims at improving the physical infrastructure of the Subordinate Courts in the country with a view to facilitate better justice delivery. Under the scheme, central share of funds are released in prescribed ratio to the States/UTs which is 60:40 (Centre : States) for all States, except 8 NER States and 2 Himalayan States (Uttarakhand and Himachal Pradesh) where the ratio is 90:10 and in case of Union Territories, no state share is involved. Till date central share of Rs. 9812.82 crores has been released under the scheme since its inception, out of which Rs. 1022.72 crore have been released to the North Eastern States and Rs. 861.94 crores have been released to the State of Maharashtra.

The above CSS has been extended from time to time and was last extended for five years from 2021 to 2026 and 3 new components of digital computer room, toilet complex and lawyer hall were also brought under the purview of the scheme besides court halls and residential units.

Creation of Judicial Infrastructure for district and subordinate courts and its modernisation is primarily the responsibility of the State Governments. The Centrally Sponsored Scheme of Government of India on judicial infrastructure only supplements the resources of the State Governments. Regular meetings are held with the States through video conferencing for expeditious utilization of funds for betterment of judicial infrastructure. As per information provided by the States, they are undertaking infrastructure development projects in the district and subordinate courts, including in the North Eastern States and in the districts of Satara, Solapur and Pune in the State of Maharashtra.
